723 Messages from

[श्री शंकर दयाल सिंह] यह कदम नहीं बढ़ाया जाएगा। म्राज यह एश्योरेंस दे देना चाहिए सदन को।

उपसभाषति : उन्होंने दिया है। उन्होंने स्रभी एश्योरेंस दिया त्रीर मैंने भी सुना कि निजीकरण नहीं कर रहे हैं।

श्री शंकर दयाल सिंहः चेयर ने कह दिया. (व्यवधान) तो ठीक है।

उगतमापति मैंने सुना। इत्तलिए }ैं मैंने कह दिया।

I heard it.

Now, the question is:

. "That the Banking Companies (Acquisition and Transfer of Undertakings) Amendment Bill, 1992, as passed by the Lok Sabha be taken into consideration."

The motion was adopted.

THE DEPUTY CHAIRMAN: We shall now take up the clause-byclause consideration of the Bill.

Clause 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI DALBIR SINGH, Madam, I move:

That the Bill be returned.

The question was put and the motion was adopted,

MESSAGES FROM THE LOK SABHA

(1) The Infant Milk Substitutes, Feeding Bottles and Infjint Foods (Regulation of Production, Supply and Distribution) Bill 1992. (II) The Rehabilitation Council of India Bill, 1992.

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(III) The National Highways (Amendment) Bill, 1992.

SECRETARY-GENERAL: I beg to report to the House the following messages received from the Lok Sabha, signed by the Secretary-

General of the Lok Sabha:---

(1)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Infant Milk Substitutes," Feeding Bottles and Infant Foods (Regulation of Production, Supply and Distribution) Bill, 1992 as passed by Lok Sabha at its sitting held on the 20th August, 1992."

"In accordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 20th August 1992, agreed without any amendment to the Rehabilitation Council of India Bill 1992, which was passed by Raiya Sabha at its sitting held on the 21st July, 1992,"

(III)

"In accordance with the provisions of rule 96 of the Ruless of Procedures and Conduct of Business in Lok Sabha, I am directed to enclose the National Highways (Amendment) Bill, 1992, as passed by Lok Sabah at its sitting held on the 20th August, 1992."

SECRETARY_GENERAL: I lay a copy each of the Infant Milk Substitutes, Feeding Bottles and Infants Foods (Regulation of Production,

⁽II)

20 AUG, 1992]

Remarks

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Supply and Distribution) Bill, 1992 and the National Highways (Amend. ment) Bill, 1992 on the Table.

VALEDICTORY REMARKS

THE DEPUTY CHAIRMAN: Today is the last day of the Session, hon. Members, and I would like to say a few words to you before we adjourn. I am very happy that we have the quorum. Sometimes, when we adjourn the House sine die, there is hardly anyone even to speak to.

Hon. Members, I would like to thank all the Members on my behalf and on behalf of the Members on the Panel of fact, I should thank the Members i'he Panel Vice-Chairon of men because they headhave ed a lot, specially loday-for the cooperation extended in the trans. action of the day-to-day business of the House. As the Members are aware, during the Monsoon Session, weather does play a major role in the control of tempers in the House. But like the weather in Delhi which changes very often, the mood of the House also changed occasionally, warming up feelings and tempers. Hon. Members are aware that this Session has been a long, hectic and heavy one. We had in all 31 sittings and the House sat for approximately 180, hours, passed 15 Bills and returned Bills Two Calling Attention Notices were also taken up. The Members took keen interest in the Special Mentions and in all 192 Special Mentions were made by the hon. Members. Apart from that, we had Short Duration Discussions on some important subjects like irregulari_ ties and fraudulent transactions in banks and other financial institutions, developments at Ayodhya. likely closure of certain public sector undertakings, condition of rural labour, etc.

The historic and substantive achievement of this Session has been that we decided to set up three Joint Parliamentary Committees on Human Resource Development, Industry and Labour. The unaginity displayed by the House in endorsing the recommendations of our General Purposes Committee and Rules Committee only indicates the desire of Members to perform their functions of overseeing administration for the welfare of the people.

During this period some important events also took place, such as the election of the President of India, election of the Vige-President, election of the Deputy Chairman of the House, broadcast of the Question Hour by the AIR, oath/affirmation by new Members and appointment of Joint Parliamentary Compatitue (JPC) to go into irregularities and fraudulent manipulations in all its aspects and ramifications in transactions relating to securities shares, bonds and other financial instruments

The House also made reference to the dropping of the first over atomic bomb on Hiroshima 47 years ago on the 6th August, 1945.

To mark the occasion of the 50th Anniversary of the Quit India Movement the House at a special sitting held on the 8th August. 1992 paid homage to martyrs and freedom fighters and adopted a Resolution.

I once again thank hon Members, leaders of various parties and groups and also the Leader of the House for the cooperation extended by them in conducting the proceedings of the House. And I also thank the staff of the Secretariat the members of the staff working in the House and outside for the work they have rendered during the Session.

I wish you all happiness and extend to you Dussehra and Diwali greetings and also greetings for other festivals that will be failing during the inten Session period,